

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 394/MP/2019**

<b>Subject</b>	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges & Losses in inter State Transmission) Regulations, 2010 and Regulation 111 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999.
<b>Date of Hearing</b>	5.3.2024
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	Central Transmission Utility of India Limited
<b>Respondents</b>	Himachal Sorang Power Private Limited & Ors.
<b>Parties Present</b>	Shri Hemant Singh, Advocate, HSPPL Ms. Supriya Rastogi Agarwal, Advocate, HASPPL Shri Yogeshwar, CTUIL Shri Alok Mishra, NRLDC Shri Gajendra Singh, NRLDC

**Record of Proceedings**

CTUIL has filed the instant petition, *inter alia*, seeking directions to recover the outstanding transmission charges from the Respondents for using the long-term access granted to them by the Petitioner.

2. The learned counsel appearing on behalf of Respondent No. 1, HSPL, sought time to file its reply in the matter. The Commission allowed HSPL's request and directed the Respondents, including HSPL, to file a reply on affidavit by 19.4.2024 with an advance copy of the same to the Petitioner and the Petitioner to file its rejoinder by 11.5.2024. The Commission observed that the above timelines should be strictly adhered to, and no extension of time will be granted.

3. The matter will be listed for further hearing on 6.6.2024

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

